

PUBLIC ANNOUNCEMENT UNDER REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13, 14 AND 15 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 ("SEBI SAST REGULATIONS") FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF KKALPANA PLASTICK LIMITED ("KPL" / "TARGET COMPANY").

OPEN OFFER FOR ACQUISITION OF UPTO 14,37,420 (FOURTEEN LAKHS THIRTY-SEVEN THOUSAND FOUR HUNDRED AND TWENTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") REPRESENTING 26.00% OF THE TOTAL PAID-UP EQUITY AND VOTING SHARE CAPITAL OF THE TARGET COMPANY, ON A FULLY DILUTED BASIS, FROM THE EQUITY SHAREHOLDERS OF KPL BY MR. ASHISH BEGWANI (HEREINAFTER REFERRED TO AS THE "ACQUIRER") ("OPEN OFFER" / "OFFER").

THIS PUBLIC ANNOUNCEMENT ("PUBLIC ANNOUNCEMENT") IS BEING ISSUED BY VC CORPORATE ADVISORS PRIVATE LIMITED ("MANAGER TO THE OFFER") FOR AND ON BEHALF OF THE ACQUIRER TO THE EQUITY SHAREHOLDERS OF THE TARGET COMPANY PURSUANT TO AND IN ACCORDANCE WITH REGULATIONS 3(1) AND (4) OF THE SEBI SAST REGULATIONS.

1. Definitions:

- **Acquirer** shall mean Mr. Ashish Begwani, resident of B-54, Paschimi Marg, Vasant Vihar-1, Delhi - 110057.
- **Control** shall have the meaning ascribed to it under the SEBI SAST Regulations.
- **Equity Shares** shall mean fully paid-up Equity Shares of the Target Company of face value of Rs. 10/- (Rupees Ten Only) each.
- **Identified Date** shall mean the date falling on the 10th (Tenth) Working Day prior to the commencement of the Tendering Period, for the purpose of determining the Equity Shareholders to whom the Letter of Offer in relation to this Offer shall be sent.
- **MPSR** shall mean minimum public shareholding requirement of 25.00% in the Target Company.
- **PAC** shall mean person(s) acting in concert as defined under Regulation 2(1)(q)(2) of the SEBI SAST Regulations.



- **Public Shareholders** shall mean all the equity shareholders of the Target Company except the existing members of the Promoters and Promoter Group of the Target Company and the Acquirer.
- **'Sale Shares'** collectively refers to 40,12,335 Equity Shares representing 72.58% of the equity and voting share capital of the Target Company, to be acquired from the Selling Shareholders.
- **SCRR** shall mean Securities Contract (Regulation) Rules, 1957, as amended.
- **SEBI** shall mean the Securities and Exchange Board of India.
- **SEBI (LODR) Regulations** shall mean Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended.
- **Sellers/ Selling Shareholders** shall collectively mean Mrs. Sarla Surana, resident of Divine Grace Apartment, 33 S. P. Sarani, Circus Avenue, Kolkata- 700017 and Bbigplas Poly Private Limited having its registered office situated at 2B, Pretoria Street, Kolkata- 700071.
- **Stock Exchanges** shall collectively mean the BSE Limited ("**BSE**") and The Calcutta Stock Exchange Limited ("**CSE**").
- **Tendering Period** shall have the meaning ascribed to it under SEBI SAST Regulations.
- **Total paid-up equity and voting share capital** shall mean Rs. 5,52,85,350/- divided into 55,28,535 fully paid-up equity shares of face value of Rs. 10/- (Rupees Ten Only) each of the Target Company.
- **Working Day** shall mean a day which shall have the meaning ascribed to it under Regulation 2(1)(zf) of the SEBI (SAST) Regulations.

2. Offer Details:

- **Offer Size:** This Open Offer/ Offer is being made by the Acquirer for acquisition of upto 14,37,420 (Fourteen Lakhs Thirty-Seven Thousand Four Hundred and Twenty) fully paid-up Equity Shares, constituting 26.00% of the total paid-up equity and voting share capital of the Target Company.



- **Offer Price/ Consideration:** An Offer Price of Rs. 28/- (Rupees Twenty-Eight Only) per Equity Share (hereinafter referred to as the “Offer Price”) will be offered for the Equity Shares tendered by the Equity Shareholders during the tendering period. Assuming full acceptance, the total consideration payable by the Acquirer will be Rs. 4,02,47,760 /- (Four Crores Two Lakhs Forty-Seven Thousand Seven Hundred and Sixty).
- **Mode of payment (Cash/ Security):** The entire consideration will be paid in cash, in accordance with the provisions of Regulation 9(1) (a) of the SEBI SAST Regulations.
- **Type of Offer (Triggered Offer, Voluntary Offer/ Competing Offer etc.):** This Open Offer is a Triggered Offer made under Regulations 3(1) and 4 of the SEBI SAST Regulations pursuant to an execution of Share Purchase Agreement (“SPA”) dated July 07, 2026 entered by and amongst the Acquirer and the Sellers for substantial acquisition of shares.

3. Transaction which has triggered the Open Offer obligations (Underlying Transaction):

On July 07, 2026 the Acquirer has entered into a Share Purchase Agreement (“SPA”/ “Agreement”) with the Selling Shareholders/ Outgoing Promoter and Promoter Group i.e., Mrs. Sarla Surana and Bbigplas Poly Private Limited for acquisition of in aggregate of 40,12,335 (Forty Lakhs Twelve Thousand Three Hundred and Thirty-Five) Equity Shares, constituting 72.58% of the total paid-up equity and voting share capital of the Target Company at a negotiated price of Rs. 28/- (Rupees Twenty-Eight Only) per Equity Share, payable in cash, subject to satisfaction of conditions mentioned in the SPA. Pursuant to acquisition of the aforesaid Equity Shares in terms of the SPA, the aggregate shareholding of the Acquirer in the Target Company would exceed the threshold limit prescribed under Regulation 3(1) of the SEBI SAST Regulations and accordingly, this Offer is being made under Regulation 3(1) of the SEBI SAST Regulations. Further, in terms of the SPA and post successful completion of the Open Offer, the Acquirer will also acquire control over the Target Company and will be constituted as the sole Promoter of the Target Company, hence the Offer is also being made under Regulation 4 of the SEBI SAST Regulations.



DETAILS OF UNDERLYING TRANSACTION						
Type of Transaction (Direct/ Indirect)	Mode of Transaction (Agreement/Allotment/ Market purchase)	Shares / Voting rights acquired / proposed to be Acquired		Total Consideration for Shares / Voting Rights acquired (Rs. In Crores)	Mode of payment (Cash / securities)	Regulation s which have triggered
		Number	% vis-a-vis total Equity / Voting Capital			
Direct	Share Purchase Agreement dated July 07, 2026 between the Acquirer and the Sellers.	40,12,335	72.58%	11.23	Cash	Regulations 3(1) & 4

Notes:

- Pursuant to the consummation of the Underlying Transaction and subject to compliance with the SEBI SAST Regulations, the Acquirer will acquire the control over the Target Company and shall become the new and sole Promoter of the Target Company in accordance with the provisions of SEBI (LODR) Regulations.
- Pursuant to the consummation of the Underlying Transaction, the Sellers shall not hold any Equity Shares of the Target Company and cease to be the part of Promoter and Promoter Group of the Target Company and will also relinquish the control and management of the Target Company in favour of the Acquirer in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations.

4. Acquirer(s) / PAC:

Details	Acquirer
Name of the Acquirer(s) / PACs	Ashish Begwani
Address	B-54, Paschimi Marg, Vasant Vihar-1, Delhi - 110057
Name(s) of Persons in control /Promoters of Acquirer/ PACs where Acquirers/ PAC are companies*	NA
Name of the Group, if any, to which the Acquirer/PAC belongs to	NA
Pre-Transaction Shareholding • Number • % of total share capital	NIL 0.00%
Proposed shareholding after the acquisition of shares which triggered the Open Offer • Number	40,12,335



• % of total share capital	72.58%
Any other interest in the Target Company	No

**For the purpose of this Open Offer, there is no Person Acting in Concert (PAC) with the Acquirer.
NA means Not Applicable.*

5. Details of Selling Shareholders, if applicable:

Name	Part of Promoter Group (Yes/ No)	Details of shares / voting rights held by the Selling Shareholders			
		Pre- Transaction		Post- Transaction	
		Number	%	Number	%
Mrs. Sarla Surana	Yes	1,000	0.02	Nil	Nil
Bbigplas Poly Private Limited	Yes	40,11,335	72.56	Nil	Nil
TOTAL		40,12,335	72.58	Nil	Nil

Note:

Pursuant to the consummation of the Underlying Transaction (as contemplated under the SPA), subject to compliance with the SEBI SAST Regulations, the Acquirer will acquire control over the Target Company and will become the new and sole promoter of the Target Company in accordance with the provisions of the SEBI (LODR) Regulations. Further, pursuant to the consummation of the Underlying Transaction, the Sellers shall cease to be the part of Promoter/ Promoter Group of the Target Company and be reclassified as non-promoters in accordance with the procedure specified in the SEBI (LODR) Regulations.

6. Target Company:

Name	Kkalpana Plastick Limited, having its registered office at 12, Dr. U.N. Brahmachari Street, Maruti Building, 5 th Floor, Flat No. 5F, Kolkata- 700017.
Corporate Identification Number ("CIN")	L25200WB1989PLC047702
Exchanges where listed	The equity shares of the Target Company are presently listed on both BSE Limited ("BSE") and The Calcutta Stock Exchange Limited ("CSE").



7. Other details:

- This is to inform to all the shareholders of Target Company that the details of the Open Offer would be published shortly in the newspaper in terms of the provisions of Regulation 14(3) of the SEBI SAST Regulations vide a Detailed Public Statement on or before Tuesday, July 14, 2026.
- The Acquirer undertakes that he is aware of and will comply with his obligations under the SEBI SAST Regulations and have adequate financial resources to meet the Offer Obligations.
- This Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI SAST Regulations and is not a competitive bid in terms of Regulation 20 of the SEBI SAST Regulations.

On behalf of the Acquirer:

Issued by:



MANAGER TO THE OFFER:

VC Corporate Advisors Private Limited

SEBI REGN No.: INM000011096

Validity of Registration: Permanent

CIN: U67120WB2005PTC106051

(Contact Person: Ms. Urvi Belani/ Mr. Premjeet Singh)

31, Ganesh Chandra Avenue, 2nd Floor, Suite No.- 2C, Kolkata- 700 013

Phone No.: 033 2225 3940

Email Id: mail@vccorporate.com

Website: www.vccorporate.com

Sd/-

Ashish Begwani

Acquirer

Date: 07.07.2026

Place: Kolkata

